

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 31

C.P. (IB)/1131(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 11.07.2024

NAME OF THE PARTIES: **GAMMON REALTY LIMITED V/s PRAFUL**
NANJI SATRA

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ld. Counsel for Petitioner is present, however, he is not marked his attendance in attendance sheet.
2. Ld. Counsel for the Petitioner seeks liberty to withdraw this Petition. Accordingly, this petition is dismissed as withdrawn. The Petitioner shall be at liberty to file another petition if otherwise permissible under law.
3. In view of the aforesaid, the **CP(IB) 1131 of 2023 is dismissed.**

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/Neeraj/